[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (i)]

Government of India Ministry of Finance (Department of Revenue)

Notification No. 2/2016-Customs (SG)

New Delhi, the 5th August, 2016

G.S.R. (E). - In exercise of the powers conferred by sub-section (1) of section 8B of the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act) read with rules 12, 14 and 17 of the Customs Tariff (Identification and Assessment of Safeguard Duty) Rules, 1997, the Central Government, hereby makes the following amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue), No.1/2016-Customs (SG), dated the 29th March, 2016, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R.363(E), dated the 29th March, 2016, namely:-

In the said notification, for paragraph 2, the following paragraph shall be substituted, namely:-

"2. The safeguard duty shall not be imposed on the subject goods, falling under tariff item of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2) of the Table below, when imported into India, at or above the import price on CIF basis as mentioned in the corresponding entry in column (3), in the currency as specified in the corresponding entry in column (5) and as per unit of measurement as specified in the corresponding entry in column (4) of the said Table, namely :-

S. No.	Tariff Item	Import price on CIF basis	Unit	Currency
(1)	(2)	(3)	(4)	(5)
1	7208 10 00	445	MT	US Dollar
2	7208 25 10	500	MT	US Dollar
3	7208 25 20	500	MT	US Dollar
4	7208 25 30	445	MT	US Dollar
5	7208 25 40	445	MT	US Dollar
6	7208 25 90	500	MT	US Dollar
7	7208 26 10	500	MT	US Dollar
8	7208 26 20	500	MT	US Dollar
9	7208 26 30	445	MT	US Dollar

10	7208 26 40	445	MT	US Dollar
11	7208 26 90	500	MT	US Dollar
12	7208 27 10	500	MT	US Dollar
13	7208 27 20	500	MT	US Dollar
14	7208 27 30	445	MT	US Dollar
15	7208 27 40	445	MT	US Dollar
16	7208 27 90	500	MT	US Dollar
17	7208 36 10	500	MT	US Dollar
18	7208 36 20	500	MT	US Dollar
19	7208 36 30	445	MT	US Dollar
20	7208 36 40	445	MT	US Dollar
21	7208 36 90	500	MT	US Dollar
22	7208 37 10	500	MT	US Dollar
23	7208 37 20	500	MT	US Dollar
24	7208 37 30	445	MT	US Dollar
25	7208 37 40	445	MT	US Dollar
26	7208 37 90	500	MT	US Dollar
27	7208 38 10	500	MT	US Dollar
28	7208 38 20	500	MT	US Dollar
29	7208 38 30	445	MT	US Dollar
30	7208 38 40	445	MT	US Dollar
31	7208 38 90	500	MT	US Dollar
32	7208 39 10	500	MT	US Dollar
33	7208 39 20	500	MT	US Dollar
34	7208 39 30	445	MT	US Dollar
35	7208 39 40	445	MT	US Dollar
36	7208 39 90	500	MT	US Dollar
37	7225 30 90	445	MT	US Dollar

Explanation. – For the purpose of this notification "import price on CIF basis" means the assessable value as determined under section 14 of the Customs Act, 1962 (52 of 1962).".

[F.No.354/219/2015-TRU]

(Mohit Tiwari) Under Secretary to the Government of India

Note: The principal notification No.1/2016-Customs (SG), dated the 29th March, 2016, was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R.363(E), dated the 29th March, 2016.